

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 6950-6953/2024

[Arising out of impugned judgment and order dated 07-03-2024 in CWP-(PIL) No. 29/2024 07-03-2024 in CWP-(PIL) No. 30/2024 07-03-2024 in CWP-(PIL) No. 36/2024 07-03-2024 in CWP-(PIL) No. 42/2024 passed by the High Court of Punjab & Haryana at Chandigarh]

STATE OF HARYANA & ANR.

Petitioner(s)

VERSUS

UDAY PRATAP SINGH & ORS.

Respondent(s)

(IA No. 69901/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 69903/2024 - EXEMPTION FROM FILING O.T.

IA No. 287525/2024 - INTERVENTION APPLICATION

IA No. 150415/2024 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

IA No. 93491/2024 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

WITH

SLP(C) No. 15407-15410/2024 (IV-B)

(IA FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA 150798/2024

FOR INTERVENTION APPLICATION ON IA 152875/2024

IA No. 150798/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 152875/2024 - INTERVENTION APPLICATION)

CONMT.PET.(C) No. 930-933/2024 in SLP(C) No. 6950-6953/2024 (IV-B)

(IA No. 301843/2024 - APPLICATION FOR PERMISSION

IA No. 301844/2024 - EXEMPTION FROM FILING PAPER BOOKS)

Date : 28-02-2025 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SURYA KANT

HON'BLE MR. JUSTICE NONGMEIKAPAM KOTISWAR SINGH

For Petitioner(s) : Ms. Shreshta Ragasandesh, AOR

Mr. Tushar Mehta, Solicitor General

Mr. Lokesh Sinhal, Sr. A.A.G.

Mr. Madhav Sinhal, Adv.

Mr. Akshay Amritanshu, AOR

Mr. Nikunj Gupta, Adv.

Ms. Drishti Saraf, Adv.
Ms. Pragya Upadhyay, Adv.
Ms. Aakanksha, Adv.

Mr. Tushar Mehta, Solicitor General
Mr. Lokesh Sinhal, Sr. A.A.G.
Mr. Samar Vijay Singh, AOR
Mr. Madhav Sinhal, Adv.
Mr. Nikunj Gupta, Adv.
Ms. Himanshi Sakhya, Adv.
Ms. Sabarni Som, Adv.
Ms. Aakanksha, Adv.
Mr. Keshav Mittal, Adv.
Mr. Aman Dev Sharma, Adv.
Mr. Mahabir Singh, Adv.
Mr. Vivek Kumar, Adv.

For Respondent(s) :

Mr. Uday Pratap Singh, Adv.
Mr. Divyesh Pratap Singh, AOR
Mr. Amit Sangwan, Adv.
Mr. Angrej Singh, Adv.
Mr. Gurbhej Aulakh, Adv.
Ms. Savita Devi, Adv.
Mr. Ashu Bhindwar, Adv.
Mr. Manoj Kumar, Adv.
Ms. Manju Bala, Adv.

Mr. Amarjeet Singh, AOR
Mr. Paras Nath Singh, AOR
Mr. Rahul Khurana, AOR

Mr. Gurminder Singh, Ag Punjab, Sr. Adv.
Mr. Vivek Jain, D.A.G.
Mr. Siddhant Sharma, AOR
Mr. Prafull Bhardwaj, Adv.

Mr. Vasu Ranjan Shandilya, Adv.
Mr. Tushar Manohar Khairnar, AOR

Mr. Kailash Prashad Pandey, AOR
Mr. Hitesh Kumar Sharma, Adv.
Mr. Amit Kumar Chawla, Adv.
Mr. S.k. Rajora, Adv.
Mr. Akhileshwar Jha, Adv.
Mr. Varun Varma, Adv.
Mr. Mahi Pal Singh, Adv.
Mr. Chaman Sharma, Adv.
Ms. Manisha Chawla, Adv.
Ms. Niharika Dweivedi, Adv.
Mr. Shubham Rajhans, Adv.
Mr. Ishank Ranjan, Adv.

Mr. Saurabh Kumar Solenki, Adv.
Mr. Kailash Prasad Pandey, Adv.

UPON hearing the counsel the Court made the following

O R D E R

1. Learned Solicitor General of India appearing for the petitioner - State and learned Advocate General, Punjab jointly state that negotiation/talks are going on between the Union Government and the farmers. Two Ministers of the State Government are also stated to be participating. Keeping these developments in view, post these matters on 28.03.2025.

2. We have perused the interim status report submitted by the High Powered Committee on 24.02.2025. We appreciate the efforts made by the Committee so far. We have no reason to doubt that the Committee shall continue with an endeavour to provide a platform for peaceful and amicable resolution of the issues. While most of the members of the High Powered Committee are serving or retired dignitaries, one of the members, Devinder Sharma, who is whole time member, is not holding any office of salary. Consequently, as an interim measure, it is directed that he may be paid a sum of Rs.1 lakh per meeting in addition to the other expenses for which previous directions have already been issued. Similarly, an honourarium of Rs.2 lakhs per meeting may be paid to Justice (Retd.) Nawab Singh, Former Judge of Punjab and Haryana High Court (the Chairperson). The other members whom the authorities find that they too are not drawing salary from any Government or Government Aided Institute may also be paid the honourarium of Rs.1 lakh per meeting.

3. A letter has been sent by Mr. Kamta Prasad. It is not necessary to take the same on record at this stage. The compliance report submitted by the Chief Secretary of Punjab and the Director General of Police, Punjab, however, are taken on record.

(NITIN TALREJA)
ASTT. REGISTRAR-cum-PS

(PREETHI T.C.)
ASSISTANT REGISTRAR